

President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1965, in respect of 'Delhi Capital Outlay'."

President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1965, in respect of 'Other Capital Outlay of the Department of Posts and Telegraphs'."

DEMAND No. 143—OTHER CAPITAL OUTLAY OF THE MINISTRY OF WORKS, HOUSING AND REHABILITATION

"That a sum not exceeding Rs. 71,83,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1965, in respect of 'Other Capital Outlay of the Ministry of Works, Housing and Rehabilitation'."

DEMAND No. 144—CAPITAL OUTLAY OF THE DEPARTMENT OF ATOMIC ENERGY

"That a sum not exceeding Rs. 1,65,14,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1965, in respect of 'Capital Outlay of the Department of Atomic Energy'."

DEMAND No. 145—CAPITAL OUTLAY ON POSTS AND TELEGRAPHS (NOT MET FROM REVENUES)

"That a sum not exceeding Rs. 3,50,33,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1965, in respect of 'Capital Outlay on Posts and Telegraphs (Not met from Revenues)'."

DEMAND No. 146—OTHER CAPITAL OUTLAY OF THE DEPARTMENT OF POSTS AND TELEGRAPHS

"That a sum not exceeding Rs. 3,83,000 be granted to the

APPROPRIATION (VOTE ON ACCOUNT) BILL,* 1964

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1964-65.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1964-65."

The motion was adopted.

Shri T. T. Krishnamachari: Sir, I introduce the Bill.

Sir, I beg to move:†

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1964-65 be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1964-65 be taken into consideration."

The motion was adopted.

*Published in Gazette of India Extraordinary, Part III, section 2, dated 10-3-1964.

†Introduced/moved with the recommendation of the President.

Mr. Speaker: We will take up the clauses. The question is:

"That clauses 1, 2, 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 1, 2, 3 and the Schedule were added to the Bill.

Shri T. T. Krishnamachari: I move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

DEMANDS† FOR SUPPLEMENTARY GRANTS (RAILWAYS), 1963-64

Mr. Speaker: The House will now take up discussion and voting on the Supplementary Demands for Grants in respect of the Budget (Railways) for 1963-64.

The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan): Mr. Speaker, in moving that the Supplementary Demands for Grants be taken into consideration, I may briefly refer to what is more fully explained in the first three pages of the book of Supplementary Demands for Grants for Railways 1963-64.

At the very outset, it should be remembered that the Supplementary Demands aggregate to Rs. 55 crores in relation to a total original budget grant of about Rs. 1,180 crores. Rs. 6.75 crores out of the Supplementary Demands cover increased net surplus over the budgeted surplus, which is really not additional expenditure as such but for which a vote is necessary as it is an amount being appropriated to the Development Fund. Even the balance of the Sup-

plementary Demands, aggregating to Rs. 48.25 crores, represent a gross amount which is what is taken for the purpose of securing the vote of the Parliament, even though the net expenditure after allowing for credits, is only Rs. 38.68 crores. The gross budget, for instance, covers freight on railway coal and other materials, which is balanced by credits under different Demands.

An analysis of the Supplementary Demands for Grants is as under:—

- (i) Aggregate of Revenue Working Expenses (Supplementary Demands Nos. 4 to 10)—net additional provision asked for is Rs. 11.97 crores, against the gross amount of Supplementary Demand of Rs. 15.92 crores.
- (ii) Aggregate of the Capital Budget (covering works under Supplementary Demands Nos. 15 and 16)—net additional provision of Rs. 24.79 crores, against the gross budget of Rs. 30.36 crores.
- (iii) Increased dividend payment to General Revenues (Supplementary Demand No. 12)—1.92 crores (This is consequential to the revised anticipation of "works outlay" exceeding the original grant).

It may be explained that Rs. 5.56 crores, out of the additional provision asked for under Revenue Working Expenses, pertain to various items of staff expenditure, including Rs. 3.50 crores, which covers the increased dearness allowance payable from 1st July 1963 to lower graded staff and the increase in city compensatory and house rent allowances payable from 1st January 1964 as a result of revised classification of certain cities and towns—these being post-Budget developments. A substantial portion of the remaining additional provision

†Moved with the recommendation of the President.